## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

# LOK SABHA STARRED QUESTION NO. 529 TO BE ANSWERED ON 11<sup>TH</sup> APRIL, 2017

#### **COMPLAINTS REGARDING PDS**

#### \*529. SHRI KANWAR SINGH TANWAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether complaints have been received regarding irregularities/diversion/corruption in the Public Distribution System (PDS) and if so, the details thereof and the action taken thereon during each of the last three years and the current year, State-wise;
- (b) whether the Government has conducted any review/assessment of PDS in the recent past and if so, the details and the outcome thereof along with the action taken thereon;
- (c) whether the Government has taken or proposes to take any fresh steps for strengthening and streamlining of PDS and if so, the details thereof; and
- (d) whether the Government has put in place any mechanism for disposal of complaints regarding corruption in PDS and if so, the details thereof?

## A N S W E R MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a) to (d): A statement is laid on the Table of the House

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### STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE STARRED QUESTION NO. \*529 DUE FOR ANSWER ON 11.04.2017 IN THE LOK SABHA

- (a): There have been complaints about irregularities in the functioning of the Targeted Public Distribution System (TPDS) including leakage/diversion of foodgrains, foodgrains not reaching the intended beneficiaries, issuance of ration cards to ineligible persons, etc. in some States/regions in the country. TPDS is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein the operational responsibilities for implementation of TPDS within the State/UT rest with the State/UT Governments concerned. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State/UT Governments concerned, if required, for inquiry and appropriate action. A State/UT-wise statement indicating number of such complaints received during the last three years and current year is at Annexure-I. Statement showing action taken by the State/UT Governments under relevant clauses of the PDS/TPDS (Control) Orders from January 2014 to December, 2016 is at Annex - II.
- (b): This Department has been getting the functioning of Targeted Public Distribution System (TPDS) evaluated by different agencies from time to time. Recently, an evaluation study on functioning of TPDS in selected States i.e. Assam, Bihar, Chhattisgarh, Karnataka, Uttar Pradesh and West Bengal has been got conducted through National Council of Applied Economic Research (NCAER) during 2014-15. The study evaluated the TPDS System at the beneficiary level and at System level. The evaluation study inter-alia mentioned following:-
  - I. The awareness about entitlement, timings of opening of FPS etc. was low in Assam, Uttar Pradesh and West Bengal.
- II. The average distance of the ration shop from beneficiaries homes in most cases was less than one km in all States under study except Chhattisgarh, where the average distance is 1-3 km.
- III. The respondents indicated that the foodgrains available in the PDS was somewhat inferior to that available in the open market.
- IV. The beneficiaries vaguely knew about their right to complaint but did not know to whom to complaint to.
- V. The report also expressed concern over inclusion/exclusion errors.

The reports received had been sent to the States concerned for taking necessary remedial measures to remove the deficiencies noticed in the functioning of TPDS.

- (c): In a continuous endeavour to strengthen and streamline TPDS, the Government has initiated implementation of 'End-to-end Computerisation of TPDS Operations' during the 12<sup>th</sup> Five Year Plan (2012-17) on cost sharing basis with the States/UTs to ensure transparency and check leakages in the TPDS system. The Scheme comprises of activities namely, digitization of ration cards/beneficiary and other databases, computerisation of supply-chain management, setting up of transparency portals and grievance redressal mechanisms and installation of e PoS devices at Fair Price Shops (FPSs) and issuance of foodgrains through biometric authentication.
- (d): National Food Security Act (NFSA) provides for two tier Grievance Redressal Mechanism in each State/UT including District Grievance Redressal Officer and State Food Commission. In addition, a system of toll-free helpline numbers has also been put in place by State/UT Governments for suggestions/complaints regarding TPDS. Further, NFSA also provides for State Govt. to set up Vigilance Committees at State, District, Block and FPS level for ensuring transparency and proper functioning of the Targeted Public Distribution System and accountability of the functionaries in such system.

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### ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE STARRED QUESTION NO. \*529 DUE FOR ANSWER ON 11.04.2017 IN THE LOK SABHA

## STATEMENT: COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC FROM 2014 TO 2017 (upto 31.03.2017)

S.	State/UT	2014	2015	2016	2017
No.					
1	Andhra Pradesh	4	8	5	3
2	<b>Arunachal Pradesh</b>	1	1	0	0
3	Assam	5	34	32	5
4	Bihar	55	106	81	27
5	Chhattisgarh	3	6	9	1
6	Delhi	78	113	91	30
7	Goa	0	0	1	0
8	Gujarat	16	8	12	0
9	Haryana	26	35	34	11
10	Himachal Pradesh	0	4	5	1
11	J&K	0	5	3	1
12	Jharkhand	16	32	29	6
13	Karnataka	6	16	22	12
14	Kerala	1	16	22	8
15	Madhya Pradesh	7	17	24	4
16	Maharashtra	25	48	62	10
17	Manipur	1	6	4	0
18	Meghalaya	2	7	9	0
19	Mizoram	0	0	0	1
20	Nagaland	3	0	2	1
21	Orissa	8	22	43	4
22	Punjab	5	10	7	0
23	Rajasthan	31	33	59	13
24	Sikkim	0	0	0	0
25	Tamil Nadu	7	22	33	6
26	Telangana	0	10	1	2
27	Tripura	0	0	1	0
28	Uttarakhand	8	24	21	8
29	Uttar Pradesh	137	197	461	128
30	West Bengal	11	32	29	18
31	A&N Island	0	0	1	0
32	Chandigarh	3	6	2	0
33	D& N Haveli	1	0	1	0
34	Daman & Diu	0	0	0	0
35	Lakshadweep	0	0	0	0
36	Puducherry	0	0	0	0
	TOTAL	460	818	1106	300

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#### ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE STARRED QUESTION NO. \*529 DUE FOR ANSWER ON 11.04.2017 IN THE LOK SABHA

Statement showing results of action taken by the State/UT Governments under relevant clauses of the PDS/TPDS (Control) Orders from January 2014 to December, 2016.

राज्यP/संघ राज्यm क्षेत्रों द्वारा जनवरी2014 से दिसम्बर, 2016 तक सार्वजनिक वितरण प्रणाली (नियंत्रण) आदेश के संबंधित खंडों के अंर्तगत की गई कार्रवाई के परिणामों को दर्शाने वाला विवरण (Compilation of information received from States/UTs by 31.12.2016)

(दिनांक 31.12.2016 तक राज्य/संघ राज्य क्षेत्र से प्राप्त सूचना का संकलन)

SI. No. क्र.सं	Name of the State/UT राज्य/संघ राज्य क्षेत्र का नाम	Year वर्ष	Number of inspections निरीक्षणों की संख्याष	Number of raids conducte d मारे गए छापों की संख्याक	Number of persons arrested/ prosecuted/ convicted गिरफ्तार/ मुकद्मा चलाए गए/ दोषसिद्ध व्य/क्तिदयों की संख्याव	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/FIR Lodged निलंबित/रह उचित दर दुकान लाईसेंस/ जारी किए गए कारण बताओं नोटिस/ दर्ज प्राथमिकियों की संख्याी
1	Andhra Pradesh	2014	10702	2526	106	2529
	#	2015	11803	2072	53	2534
	आंध्र प्रदेश	2016	2889	832	0	0
2	Arunachal	2014	*	*	*	*
	Pradesh	2015	*	*	*	*
	अरुणाचल प्रदेश	2016	*	*	*	*
3	Assam असम	2014	1318	306	00	95
		2015	1352	849	00	124
		2016	772	272	00	36
4	Bihar बिहार	2014	*	*	*	*
	Dirial 14(ii)	2015	*	*	*	*
		2016	*	*	*	*
5	Chhattisgarh	2014	5819	177	18	234
	चंडीगढ़	2015	4811	561	0	149
		2016	*	*	*	*
6	Delhi दिल्ली	2014	1567	471	02	793
		2015	1381	149	08	755
		2016	306	2	0	6
7	Goa गोआ	2014	357	27	00	57
		2015	145	03	00	25
		2016	417	10	00	20
8	Gujarat गुजरात	2014	8887	00	46	243
		2015	6958	00	11	284
		2016	4166	00	01	274
9	Haryana हरियाणा	2014	0	0	0	0
		2015	0	0	0	0
10	Llimachal	2016	1481	105	4	919
10	Himachal	2014	9635	00	00	08
	Pradesh	2015	3138	00	00	325
	हिमाचल प्रदेश	2016	4322	00	00	1026
	(Till Sep 2016)					

SI. No. क्र.सं	Name of the State/UT राज्य/संघ राज्य क्षेत्र का नाम	Year वर्ष	Number of inspections निरीक्षणों की संख्याष	Number of raids conducte d मारे गए छापों की संख्याक	Number of persons arrested/ prosecuted/ convicted गिरफ्तार/ मुकद्मा चलाए गए/ दोषसिद्ध व्य/क्तिदयों की संख्याव	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/FIR Lodged निलंबित/रह उचित दर दुकान लाईसेंस/ जारी किए गए कारण बताओं नोटिस/ दर्ज प्राथमिकियों की संख्याी
11	Jammu &	2014	*	*	*	*
	Kashmir					
	जम्मू-कश्मीर	2015	*	*	*	*
		2015	*	*	*	*
12	Jharkhand	2014	290	3	36	36
12	झारखंड	2015	417	4	9	66
	λιι / CO	2016	438	18	32	107
13	Karnataka	2014	39239	424	196	263
	कर्नाटक	2015	61078	614	145	520
		2016	29620	372	33	202
14	Kerala केरल	2014	92638	22427	02	115
		2015	78505	18269	33	108
		2016	85047	22431	08	103
15	Madhya	2014	*	*	*	*
	Pradesh	2015	*	*	*	*
	मध्यप्रदेश	2016	*	*	*	*
16	Maharashtra	2014	102386	2004	54	722
	महाराष्ट्र	2015	103820	7490	101	891 *
		2016	*	*	*	
17	Manipur मणिपुर	2014	60	29	00	00
		2015	54	20	00	00
10	Maghalaya	2016	06 681	03 34	00	00
18	Meghalaya	2014 2015	546	13	00	00
	मेघालय	2015	222	1	00	00
		(April to August 2016)		'		00
19	Mizoram मिजोरम	2014	242	147	00	00
		2015	166	103	02	00
		2016	*	*	*	*
20	Nagaland	2014	270	00	00	00
	नागार्लेंड	2015	221	00	00	00
		2016	76	12	3	2
21	Odisha उड़ीसा	2014		*		*
		2015	*	*	*	*
22	De mai a la -	2016				
22	Punjab पंजाब	2014 2015	56355 57422	1949 1453	02	1657 1451
		2015	5/422 *	1453 *	V2 *	*
23	Rajasthan	2016	*	*	*	*
23	राजस्थान	2014	*	*	*	*
	राजर आण	2016	*	*	*	*
24	Sikkim सिक्किम	2014	00	00	00	00
-	ORGANII KIITYMI	2015	518	55	00	00
		2016(Till	820	119	00	00
		August)				

SI. No. क्र.सं	Name of the State/UT राज्य/संघ राज्य	Year वर्ष	Number of inspections निरीक्षणों की	Number of raids conducte	Number of persons arrested/	Number of FPS Licenses suspended/ Cancelled/
	क्षेत्र का नाम		संख्याष	d मारे गए छापों की संख्याक	prosecuted/ convicted गिरफ्तार/ मुकद्मा चलाए गए/	Show cause notices issued/FIR Lodged निलंबित/रह उचित दर
					दोषसिद्ध व्य/क्तिदयों	दुकान लाईसेंस/ जारी किए गए कारण बताओं नोटिस/
					की संख्याव	दर्ज प्राथमिकियों की संख्याी
25	Tamil Nadu	2014	218293	8949	53	00
	तमिलनाड्	2015	180520	7700	25	00
	3	2016	149702	15821	7718	00
26	Tripura त्रिप्रा	2014	9843	403	20	431
		2015	11249	363	02	340
		2016	8743	650	00	07
27	Uttarakhand	2014	2236	00	01	15
	उत्तराखंड	2015	*	*	*	*
		2016	*	*	*	*
28	Uttar Pradesh	2014	30791	00	1158	7295
20	उत्तर प्रदेश	2015	45376	00	1009	6665
	3((1) //4(1)	2016	62322	6961	887	6545
29	West Bengal प.	2014	22769	75	01	1401
		2015	7680	52	00	462
	बंगाल	2016	19619	233	1	41
30	A&N Islands	2014	245	00	00	06
	अंडमान और	2015	369	00	00	15
	निकोबार द्वीप समूह	2016	*	*	*	*
31	Chandigarh	2014	761	16	07	10
	चंडीगढ़	2015	410	15	09	04
		2016	0	0	1	0
32	D&N Haveli	2014	06	02	00	00
	दादरा और नगर	2015	10	01	00	00
	हवेली	2016	*	*	*	*
33	Daman & Diu	2014	00	00	00	00
	दमन और दीव	2015	00	00	00	00
		2016	*	*	*	*
34	Lakshadweep	2014	00	00	00	00
	लक्षद्वीप	2015	00	00	00	00
		2016	*	*	*	*
35	Puducherry	2014	2206	670	13	0
	पुड्डुचेरी	2015*	2805	913	0	7
		2016 (up to June'16)	1377	634	0	2
Total जोड़ 2014		617596	40639	1715	15914	
TOLAI	। Total जाइ <u>2014</u>   2015		580754	40699	1409	14725
		2016	372345	48476	8688	9290
Grand Total (सकाल जोड़ )=			3,2343	10770	3333	3230
2014+2015+2016			1570695	129814	11812	39929

<sup>#</sup> include information in respect of Telangana also.
\* Information not provided सूचना उपलब्ध नहीं कराई गई।